

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 51/TT/2013

- Subject : Approval of transmission tariff for **(i)** 765/400 kV, 3*500 MVA ICT-II along with associated bays of 765 kV & 400 kV at Gwalior S/S; **(ii)** Up-gradation of existing Gwalior-Agra Ckt. 2 T/L at 765 kV level along with associated bays at Agra S/S and Gwalior S/S; **(iii)** 765/400 kV, 4*500 MVA ICT-I along with associated bays of 765 kV & 400 kV at Gwalior S/S; **(iv)** 765/400 kV, 3*333 MVA ICT-II along with associated bays of 765 kV & 400 kV at Bina S/S; **(v)** Up-gradation of existing Bina-Gwalior Ckt. 1 T/L at 765 kV level along with associated bays at Bina S/S & Gwalior S/S; **(vi)** Upgradation of existing Gwalior-Agra Ckt. 1 T/L at 765 kV level along with associated bays at Agra S/S & Gwalior S/S under Sasan UMPP Transmission System in Western Region for tariff block 2009-14 period
- Date of Hearing : 22.4.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Power Grid Corporation of India limited
- Respondents : Madhya Pradesh Power Trading Company Limited
- Parties present : Ms. Seema Gupta, PGCIL
Shri S.S. Raju, PGCIL,
Ms. Sangeeta Edwards, PGCIL
Shri S. Venkatesan, PGCIL
Shri Padamjit Singh, PSPCL
Shri T.P.S. Bawa, PSPCL



Record of Proceedings

The instant petition is for approval of transmission tariff for six assets covered under Sasan UMPP Transmission System in Western Region for tariff block 2009-14 period. The representative of petitioner submitted as under:-

- i) Investment approval for the project was accorded on 10.12.2008 for completion within 48 months from the date of investment approval, i.e. by 1.1.2013 .The assets were commissioned on 1.4.2013 after a delay of three months. The reason for delay has been submitted vide affidavit dated 30.1.2014.
 - ii) As per schedule, up-gradation of Bina- Gwalior-Agra corridor from 400 kV to 765 kV level along with 765/400 kV transformers at Bina, Gwalior and Agra Sub-stations was to be completed by December 2012. The delay was mainly on account of dense fog conditions in Northern part of India around Agra and Gwalior Sub-station. Under such conditions, planning of shut-down of the line then operating at 400 kV level was deferred till the weather conditions improved. Besides, construction work is comparatively slow during such inclement weather and available working hours is also less during winter days. This being an important link, planned shut-down was also not taken during intensive fog for crossing of new 765 kV line over existing 400 kV line and the same was planned later on for security of grid and finally up-gradation work was completed in March, 2013. The delay is for reasons beyond the control of the petitioner and hence delay may be condoned.
 - iii) The reason for cost variation between FR cost and estimated completion cost has also been submitted vide affidavit dated 30.1.2014.
 - iv) Rejoinder to the reply of PSPCL will be filed shortly.
2. On a query of the Commission, the representative of the petitioner submitted that he would produce documentary evidence in support of severe fog conditions and also details of the lines which the petitioner wanted to close during up-gradation.
3. The representative of PSPCL submitted as under:-
- i) Under section 38 of the Electricity Act, 2003, the CTU has to discharge all functions of coordination with generation companies. First unit of Sasan was synchronized in March, 2013 and it achieved commercial operation on August, 2013. The statutory requirement of coordination overrides the schedule of commissioning given in Investment Approval letter dated



10.12.2008;

- ii) The petition is silent on several other assets covered under investment approval for Sasan UMPP transmission system;
- iii) IDC/ IEDC for delay beyond 48 months should not be allowed as the delay is not on account of the beneficiaries;
- iv) The petitioner tried to advance the work of upgrading Asset 2 from 400 kV to 765 kV by taking shut down on the line in July 2012 even in the absence of Sasan generation, which resulted in a massive grid failure. The petitioner has not given any justification as to why they took a shut down in July 2012 without the Sasan unit;
- v) The petitioner has not given credit of those dismantled circuit breakers which have been spared after up-gradation of Gwalior-Bina line and which has been used for ICT. The petitioner should give details of such circuit breakers so that capital cost could be reduced.
- vi) The Chartered Accountant certificate submitted by the petitioner along with its affidavit dated 22.1.2014 is not signed by a Chartered Accountant.

4. The representative of the petitioner clarified that the instant petition is for determination of some of the assets covered under Sasan UMPP transmission system. Other assets under the system are covered in Petition Nos. 95/TT/2012, 215/TT/2012, and 214/TT/2012, being commissioned in different timeframes. Regarding shut-down, the representative of the petitioner submitted that Sasan was getting delayed and it was decided in the Standing Committee meeting of WRPC that Sasan will be used for contingency purpose of Vindayachal-IV and Rihand –III Project. He further submitted that he would provide details of the spare equipments.

5. The Commission directed the petitioner to submit the following information on affidavit by 16.5.2014, with a copy to all the respondents:-

- a) Documentary evidence to show that fog conditions prevailed in Northern part of India around Agra and Gwalior Sub-station;
- b) Details of lines, which the petitioner wanted to close during the up-gradation, and justification for taking a shut-down during July 2012;
- c) Details of circuit-breakers spared after up-gradation of Gwalior- Bina line;



- d) The benchmark data of capital cost;
- e) CA certificate duly signed.

6. The Commission also directed the petitioner to file rejoinder to the reply of PSPCL.

7. Subject to above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

